

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 553 of 2020

IN THE MATTER OF:

Mrs. Jayanthi G Ravi

...Appellant

Versus

M/s Chemizol Additives Pvt. Ltd.

...Respondent

Present:-

For Appellant: Mr. Rahul Kriplani, Advocate.

For Respondent: Mr. Dhritiman Bhattacharya, Advocate for R-1.

O R D E R
(Virtual Mode)

11.09.2020 Pursuant to the Order dated 10.08.2020, the Learned Counsel for the Respondent sought time to file Reply-Affidavit and the same has not been filed till today.

When the matter was called out, the Learned Counsel for the Appellant and Respondent had appeared but due to technical glitch they were not audible and visible properly.

Further two weeks' time is granted to file Reply-Affidavit. Rejoinder, if any, may be filed within one week thereafter.

List the Appeal 'For Admission (After Notice) on **07th October, 2020.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

R N/md.